

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No.2011/1997

New Delhi this the 27th day of March, 1998.

**Hon'ble Smt. Lakshmi Swaminathan, Member(J)**  
**Hon'ble Shri K. Muthukumar, Member(A)**

Sub-Inspector Vijay Pal Singh  
D/2787 S/O Sh. Late Pheru Singh, presently  
posted at Special Staff, East District,  
R/O 15/C, Police Complex, Model Town,  
Delhi-9. ....Applicant

(By Advocate Shri Shankar Raju)

**Vs**

1. Union of India through  
The Secretary, Ministry of Home Affairs,  
North Block, New Delhi.
2. Addl. Commissioner of Police,  
New Delhi Range,  
Police Head Quarters, I.P. Estate,  
M.S.O. Building, New Delhi.

....Respondents

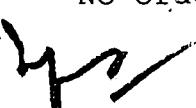
(By Advocate Shri Vijay Pandita)

**O R D E R (ORAL)**

**Hon'ble Smt. Lakshmi Swaminathan, Member (J)**

Shri Shankar Raju, learned counsel for the applicant submits that the criminal case No.44/3 which was pending before the Court of Metropolitan Magistrate has since been disposed of and the accused has been acquitted from the charge by order dated 21.2.1998. In the circumstances, both the learned counsel submit that this OA has become infructuous. O.A. is accordingly dismissed.

No order as to costs.

  
(K. Muthukumar)  
Member(A)

  
(Smt. Lakshmi Swaminathan)  
Member(J)

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